

ITEM NO.802
(MM)

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 13153/2024

[Arising out of impugned final judgment and order dated 03-05-2024 in CRLA No. 2487/1986 passed by the High Court of Judicature at Allahabad]

CHHUTTAN @ ATULENDRA KUMAR & ANR.

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

WITH

SLP(Crl.) No. 15233/2024 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 241193/2024)

Date : 15-04-2025 These matters were mentioned today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Vikas Upadhyay, AOR

Mr. Syed Mehdi Imam, AOR

For Respondent(s) Mr. Yasharth Kant, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not to be deleted from the notified date

i.e. 21.04.2025.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)